

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3516/2019

(Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court Of Judicature At Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 02-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Petitioner-in-person [Not present]

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. The petitioner in person is not present.
2. Earlier also by order dated 15.11.2021, the matter was dismissed since on a number of occasions the petitioner had remained absent. However, by order dated 17.03.2023, the petition was restored to the file.
3. Again thereafter on 18.09.2023, the petitioner did not appear though the matter was called out twice.
4. In that view of the matter, we are inclined to dismiss the petition in default. Ordered accordingly.
5. Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

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